

THE MINISTER OF FINANCE (SHRI YESSHWANTRAO CHAVAN) : (a) United Bank of India has reported that it has not issued any advertisement to the effect that 125 posts would be filled by B.A. (Hons.) applicants.

(b) to (d). Does not arise.

Sale of Imported Goods by a Concern in Vasant Vihar, New Delhi

9256. SHRI P. GANGADEB :

SHRI NATHU RAM AHIRWAR :

Will the Minister of FINANCE be pleased to state :

(a) whether there are complaints with the Collector of Central Excise and Customs, New Delhi that imported goods like cosmetics tinned food, blades, liquor, books and magazines etc. are being openly sold in a shop named 'Modern Bazar' in Vasant Vihar, New Delhi ;

(b) whether any licence has been issued for the sale of such goods ;

(c) whether such goods are smuggled goods or imported under valid licence; and

(d) what action has been taken by Government to stop the sale of unauthorised imported goods in the above named 'Modern Bazar' ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : (a) A complaint was received by the Collector of Central Excise, New Delhi some time in March, 1973 that imported goods were being sold in the premises known as 'Modern Bazar' situated in in Vasant Vihar, New Delhi.

(b) No, Sir.

(c) Enquiries made in this connection have revealed that the goods had not been imported under any valid licence.

(d) The premises in question were kept under surveillance and raided on 5th April, 1973. Cigarettes and provisions of foreign origin of the value of about Rs. 2,400/- which were found in the premises have been seized for action under the Customs Act, 1962.

6-419 L.30/73

12 hrs.

PAPERS LAID ON THE TABLE

REPORT OF CAG OF INDIA, 1971-1972 UNION GOVT. (CIVIL) APPROPRIATION ACCOUNTS (CIVIL) 1971-72, NOTIFICATIONS UNDER CUSTOMS ACT AND NOTIFICATIONS UNDER ANDHRA PRADESH EXCISE ACT

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : I beg to lay on the Table—

(1) A copy of the Report (Hindi version) of the Comptroller and Auditor General of India, for the year 1971-72, Union Government (Civil) under article 151 (1) of the Constitution. [Placed in Library. See No. LT-4954/73]

(2) A copy of Union Government Appropriation Accounts (Civil) for the year 1971-72 (Hindi version). [Placed in Library. See No. LT-4954/73]

(3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :—

(i) G.S.R. 162(E) published in Gazette of India dated the 9th March, 1973 together with an explanatory memorandum.

(ii) G.S.R. 262 published in Gazette of India dated the 17th March, 1973 together with an explanatory memorandum.

(iii) G.S.R. 323 published in Gazette of India dated the 31st March, 1973 together with an explanatory memorandum.

(iv) G.S.R. 360 published in Gazette of India dated the 7th April, 1973 together with an explanatory memorandum.

[Placed in Library. See No. LT-4955/73.]

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 72 of the Andhra Pradesh Excise Act, 1968 read with clause (c) (ii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh :

(i) Memo No. 2245/T2/70-15 published in Andhra Pradesh Gazette dated the 22nd July, 1972 making certain amendments to the Andhra Pradesh Excise (Lease of Right to Sell Liquor in Retail) Rules, 1969.

- (ii) Memo No. 2890/T2/72-73 Published in Andhra Pradesh Gazette dated the 29th January, 1973 making certain amendment to the Andhra Pradesh Excise (Lease of Right to Sell Liquor in Retail) Rules, 1969.

[Placed in Library. See No. LT-4956/73.]

SUMMARY OF BUDGET ESTIMATES FOR REVENUE AND EXPENDITURE OF AIR INDIA AND INDIAN AIRLINES FOR 1973-74 AND SUMMARY OF ACTUALS 1971-72, BUDGET ESTIMATES AND REVISED ESTIMATES, 1972-73 AND BUDGET ESTIMATES FOR 1973-74 OF AIR-INDIA AND INDIAN AIRLINES

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): On behalf of Dr. (Smt.) Sarojini Mahisbi, I beg to lay on the Table a copy each of the following प्रश्न (Hindi and English versions) under sub-rule (5) of rule 3 of the Air Corporations Rules, 1954 :—

- (1) Summary of Budget Estimates for Revenue and Expenditure of Air India for the year 1973-74.
- (2) Summary of Actuals for the year 1971-72, Budget Estimates and Revised Estimates for the year 1972-73 and Budget Estimates for the year 1973-74 of Air India.
- (3) Summary of Budget Estimates for Revenue and Expenditure of the Indian Airlines for the year 1973-74.
- (4) Summary of Actuals for the year 1971-72, Budget Estimates and Revised Estimates for the year 1972-73 and Budget Estimates for the year 1973-74 of Indian Airlines.

[Placed in Library. See No. LT-4957/73.]

12.02 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :—

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 2) Bill, 1973 which was passed by the Lok Sabha at its sitting held on the 27th April, 1973, and transmitted to the Rajya Sabha, for its recommendations and to

state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.03 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH) : With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 7th May, 1973, will consist of :—

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Discussion on the Resolution regarding Reports of the Railway Convention Committee.
- (3) Discussion on the Resolution regarding constitution of a new Railway Convention Committee.
- (4) Consideration and passing of :
 - (a) The North-Eastern Hill University Bill, 1973
 - (b) The Constitution (Thirty-first Amendment) Bill, 1973 on 8th May, 1974.
 - (c) The Code of Criminal Procedure Bill, 1972, as passed by Rajya Sabha.

श्री विभूति मिश्र (मोतीहारी) : अध्यक्ष महोदय, बिहार में हालत यह है कि गन्ना नहीं मिल रहा है, कोयला नहीं मिल रहा है, मिट्टी के तेल की कमी है। कितनी जगह पानी नहीं मिल रहा है। तो मैं चाहता हूँ कि सरकार इस के लिए किसी दिन चार घंटे रख दे ताकि बिहार की समस्याओं के ऊपर अच्छी तरह से चर्चा हो जाये और इसके पहले मंत्री जी एक बयान दें क्योंकि कृषि मंत्री से इसका संबंध है, उद्योग मंत्री से संबंध है और सब मंत्रियों से इसका संबंध है। तो इसके लिए समय दिया जाये ताकि बिहार की कठिनाई दूर हो सके।

श्री जगन्नाथ झा आजाद (भावनपुर) : अध्यक्ष महोदय, मैंने इसके पूर्व एक नोटिस दिया था कि बिहार में जो बहुत अधिक आजाद की, विशेषकर पेय जल की, कोयले की और सीमेंट की कमी है उस पर सबन में